

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.3792/2016  
MA NO.898/2018**

NEW DELHI THIS THE 10<sup>TH</sup> DAY OF AUGUST, 2018

**HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Shri Vijay Ram Srivastava,  
Age about 64 years, Ex-C.C.I.,  
S/o Shri Devi Prasad,  
R/o 672, Ajay Nagar,  
Rewari (Haryana).

...Applicant

(By advocate: Ms. Meenu Mainee)

**VERSUS**

1. Union of India through  
Secretary,  
Railway Board,  
Ministry of Railways,  
Rail Bhawan, New Delhi.
2. Sr. Divisional Commercial Manager,  
Northern Railway,  
DRM's Office, State Entry Road,  
New Delhi.
3. Additional Divisional Railway Manager,  
DRM's Office,  
Northern Railway, Lucknow.

...Respondents

(By advocate: Mr. A.K. Srivastava)

**:ORDER (ORAL):**

The counsel for the applicant and the respondents are present.

2. The counsel for the applicant brings out that the applicant was working with the respondent-railways. He was imposed certain penalties of reduction in pay. He has challenged these in several forums including this Tribunal, Hon'ble High Court and Hon'ble Supreme Court and the applicant's pleas was not accepted in all these forums. In the meanwhile, at the time of retirement, his pension was fixed at the reduced pay-scale as a result of the penalty. The applicant's plea is that on completion of penalty his pay should have been restored and the pension fixed only thereafter.

3. Towards this, he had made a representation to the respondent-railways dated 26.09.2016, which has not been replied so far.

4. The counsel for the respondents drew attention to the counter wherein he read out punishment imposed on 09.10.2009, which reads "Accordingly you pay is reduced with immediate effect from Rs.17200/- in grade Rs.9300-43800 to 4200 GP to Rs.5200 in grade Rs.5200-20200 till retirement with cumulative effect".

5. In respect of the representation of the applicant, the counter is silent. The learned counsel for the respondents also could not throw any further light on the response of the respondents.

6. The present OA is disposed off with the directions to the respondents to give a speaking order on the representation dated 26.09.2016 within a period of eight weeks, placed at Annexure-5 in the instant OA.
7. The OA stands disposed of accordingly. No costs.
8. MA No.898/2018 stands dismissed.

**(PRADEEP KUMAR)  
MEMBER (A)**

/jk/

